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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No.136 of 1996

New Delhi, this the 21st day of July, 1997

Hon'ble Mr. N. Sahu, Member (A)

Mrs.Nalini Advani, Wife of Mr.Lal Advani,
Retd. Senior Librarian, Maulana Azad
Medical College, Delhi Administration,
New Delhi & R/o A-70, DDA Flats, Saket,
New Delhi-110 017

- Applicant

(By Advocate-Shri M.L.Chawla & Shri SL Lakhanpal)

Versus

1. The Lieut.Governor (Through the
Chief Secretary to the Govt.of
National Capital Territory of Delhi)
Old Secretariat, Delhi - 110 006
2. The Medical Superintendent & the Dean,
Maulana Azad Medical College, Bahadur
Shah Zafar Marg, New Delhi-110 002
3. The Pay & Accounts Officer, Pay & Accounts
Office XV(Hospitals), L.N.J.P.Hospital
Complex, Government of National Capital
Territory of Delhi, New Delhi-110 002 - Respondents

(By Advocate - Shri Raj Singh)

O R D E R (Oral)

Hon'ble Mr.N.Sahu, Member (A) =

The learned counsel for the applicant
submits that the reliefs have been granted and
this application has, therefore, become infructuous.
Accordingly, the Original Application is dismissed
as infructuous. No costs.

N. Sahu
(N. Sahu)
Member (A)

rkv.